

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-04-2024 AT 10:30 AM**

**CP (IB) No. 149/7/HDB/2022**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

SREI Equipment Finance Ltd

**...Financial Creditor**

**AND**

Mantovani Di Dharti Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

It is stated that as per the learned counsel for the monitoring committee where under the time for deposit the money as per the approved resolution plan has been granted till 28.04.2024. Hence for reporting compliance, matter adjourned to 29.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**